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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

Date of Decision: 10.7.2002

OA 168/2002

Mahaveer Raj Bhansali s/o late Shri Kanak Raj Bhansali, Retired Dy.S.S., Bareilly (UP), R/o 250/C, 2nd Polo, Jodhpur.

... Applicant

V/s

- Union of India through General Manager, N.Rly,
 Baroda House, New Delhi.
- 2. Divisional Rly. Manager, N.Rly, Muradabad.
- 3. Sr.Dvl.Personnel Officer, N.Rly., Muradabad.
- 4. Sr.Dvl.Commercial Manager, N.RIy., Muradabad.
- 5. Dvl.Rly.Manager, N/Rly., Jodhpur.

... Respondents

CORAM:

HON'BLE MR. JUSTICE O. P. GARG, VICE CHAIRMAN HON'BLE MR. GOPAL SINGH, ADM. MEMBER

For the Applicant

... Mr.N.K.Khandelwal

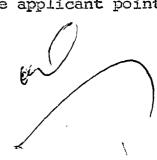
For the Respondents

ORDER

PER HON'BLE MR. JUSTICE O. P. GARG, VICE CHAIRMAN

Heard the learned counsel for the applicant. This
OA can be disposed of at the stage of admission itself.

2. The applicant was proceeded against departmentally.
Report of inquiry has been submitted by the inquiry officer
The learned counsel for the applicant pointed out that the





disciplinary authority has not taken any decision in the matter and is allowing the matter to pend without any orders with the result the applicant is in lurch.

We dispose of this OA, at the stage of admission 3. itself, with a direction that respondent No.4 i.e. Senion Divisional Commercial Manager, Northern Railway, Muradabad, who is the disciplinary authority, shall pass appropriate speaking orders on the report of inquiry, submitted to him by the inquiry officer, within a period of two months from the date of receipt of a certified copy of this order and intimate the result thereof to the applicant by Registered Post within a period of one week from the date of taking the decision. No further relief can be granted in this OA at this stage. No order as to costs.

(Justace O.P.Garg) VICE CHAIRMAN

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to 234
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Section of Contract